

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA BENCH 'A', KOLKATA  
VIRTUAL HEARING**

**[Before Shri J. Sudhakar Reddy, Hon'ble Accountant Member & Shri Sanjay Garg, Hon'ble Judicial Member]**

**I.T.A. No. 2321/Kol/2018  
Assessment Year: 2014-15**

**Pushpa Devi Bangur.....Appellant**  
**C/o S.L. Kochar, Advocate**  
**5, Ashutosh Chowdhury Avenue**  
**Kolkata - 700 019**  
**[PAN: ADAPB 2153 Q]**

**Asstt. Commissioner of Income Tax, Circle-35, Kolkata.....Respondent**

**Appearances by:**

*None, appeared on behalf of the assessee.*

*Shri Jayanta Khanra, JCIT, D/R. appearing on behalf of the Revenue.*

Date of concluding the hearing : February 5<sup>th</sup>, 2021

Date of pronouncing the order : February 10<sup>th</sup>, 2021

**ORDER**

**Per Bench :-**

This appeal filed by the assessee is directed against the order of the Learned Commissioner of Income Tax (Appeals) - 10, Kolkata, (hereinafter the "Id.CIT(A)"), passed u/s. 250 of the Income Tax Act, 1961 (the 'Act'), dt. 20/09/2018 for the Assessment Year 2014-15.

2. The Id. Counsel for the assessee has filed an application dt. 25/01/2021, seeking withdrawal of this appeal as he has availed *Vivad Se Vishwas Scheme, 2020*. The Id. Pr. CIT, has issued From No. 3. In view of the same, we accept the application of the assessee and dismiss the appeal as withdrawn.

3. In the result, appeal of the assessee is dismissed.

***Kolkata, the 10<sup>th</sup> day of February, 2021***

Sd/-  
**[Sanjay Garg]**  
Judicial Member

Sd/-  
**[J. Sudhakar Reddy]**  
Accountant Member

Dated : 10.02.2021  
{SC SPS}

*Copy of the order forwarded to:*

**1. Pushpa Devi Bangur**  
**C/o S.L. Kochar, Advocate**  
**5, Ashutosh Chowdhury Avenue**  
**Kolkata - 700 019**

**2. Asstt. Commissioner of Income Tax, Circle-35, Kolkata**

3. CIT(A)-

4. CIT- ,

5. CIT(DR), Kolkata Benches, Kolkata.

True copy  
By order

Assistant Registrar  
ITAT, Kolkata Benches